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Geneva, 17 May 1976







C O N S T I T U T I O N  
O F T H E  
W O R L D H E A L T H O R G A N I Z A T I O N

Signed at New York on 22 July 1946

AMENDMENTS TO ARTICLES 24 AND 25

Adopted by resolution WHA29.38  
of the twenty-ninth World Health Assembly  
at its tenth plenary meeting on  
17 May 1976

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C O N S T I T U T I O N D E  
L ' O R G A N I S A T I O N M O N D I A L E  
D E L A S A N T É

Signée à New York le 22 juillet 1946

AMENDEMENTS AUX ARTICLES 24 ET 25

Adoptés par la résolution WHA29.38  
de la vingt-neuvième Assemblée mondiale de la Santé  
à sa dixième séance plénière  
le 17 mai 1976

WORLD HEALTH ORGANIZATION

RESOLUTION  
OF THE  
TWENTY-NINTH WORLD HEALTH ASSEMBLY  
AMENDING THE CONSTITUTION  
OF THE WORLD HEALTH ORGANIZATION  
(Articles 24 and 25)

On 17 May 1976 the Twenty-ninth World Health Assembly adopted the attached resolution amending Articles 24 and 25 of the Constitution of the World Health Organization.

IN FAITH WHEREOF we have appended our signatures hereto;

DONE at Geneva this twentieth day of May 1976  
in two copies.

*[Signed]*

Harold Walter

President of the  
Twenty-ninth World Health Assembly

*[Signed]*

H. Mahler

Director-General of the  
World Health Organization

The Twenty-ninth World Health Assembly,

1. ADOPTS the following amendments to Articles 24 and 25 of the Constitution, the texts in the Chinese, English, French, Russian and Spanish languages being equally authentic:

## 第二十四条

删去并代之以

执委会由三十一会员国各指派一人组成。卫生大会应考虑到均衡的地区分配，选出有权指派一人参加执委会的会员国，但根据第四十条而设立的区域组织各自应至少有三个会员国当选。这些会员国应各指派一名具有卫生方面专业资历的人员参加执委会，该人员可由副代表及顾问随同参加。

## 第二十五条

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这些会员国当选任期为三年，并可连选连任，但在执委人数由三十人增至三十一人的组织法修正案生效后举行的第一次卫生大会上所选出的十一名成员中，所增选的一名成员在必要时其任期将有所缩短，以便各区域组织每年至少有一个会员国当选。



ENGLISH TEXT

Article 24 - Delete and replace by

Article 24

The Board shall consist of thirty-one persons designated by as many Members. The Health Assembly, taking into account an equitable geographical distribution, shall elect the Members entitled to designate a person to serve on the Board, provided that of such Members, not less than three shall be elected from each of the regional organizations established pursuant to Article 44. Each of these Members should appoint to the Board a person technically qualified in the field of health, who may be accompanied by alternates and advisers.

Article 25 - Delete and replace by

Article 25

These Members shall be elected for three years and may be re-elected, provided that of the eleven members elected at the first session of the Health Assembly held after the coming into force of the amendment to this Constitution increasing the membership of the Board from thirty to thirty-one the term of office of the additional Member elected shall, insofar as may be necessary, be of such lesser duration as shall facilitate the election of at least one Member from each regional organization in each year.

FRENCH TEXT

Article 24 - Remplacer par le texte suivant

Article 24

Le Conseil est composé de trente et une personnes, désignées par autant d'Etats Membres. L'Assemblée de la Santé choisit, compte tenu d'une répartition géographique équitable, les Etats appelés à désigner un délégué au Conseil, étant entendu qu'au moins trois de ces Membres doivent être élus parmi chacune des organisations régionales établies en application de l'article 44. Chacun de ces Etats enverra au Conseil une personnalité, techniquement qualifiée dans le domaine de la santé, qui pourra être accompagnée de suppléants et de conseillers.

Article 25 - Remplacer par le texte suivant

Article 25

Ces Membres sont élus pour trois ans et sont rééligibles; cependant, parmi les onze Membres élus lors de la première session de l'Assemblée de la Santé qui suivra l'entrée en vigueur de l'amendement à la présente Constitution portant le nombre des membres du Conseil de trente à trente et un, le mandat du Membre supplémentaire élu sera, s'il y a lieu, réduit d'autant qu'il le faudra pour faciliter l'élection d'au moins un Membre de chaque organisation régionale chaque année.

RUSSIAN TEXT

Статья 24 аннулируется и заменяется следующим текстом:

Статья 24

В состав Исполкома входит тридцать один представитель, назначенный таким же числом государств-членов. Принимая во внимание справедливое географическое распределение, Ассамблея здравоохранения избирает государства-члены, которым предоставляется право назначить своего представителя в состав Исполкома, при условии, что от каждой региональной организации, учрежденной в соответствии со статьей 44, будет избрано не менее трех таких государств-членов. Каждое из этих государств-членов должно назначить в Исполком представителя, технически квалифицированного в области здравоохранения, которого могут сопровождать заместители и советники.

Статья 25 аннулируется и заменяется следующим текстом:

Статья 25

Эти государства-члены избираются сроком на три года и могут быть переизбраны, причем имеется в виду, что из числа одиннадцати государств-членов, избранных на ближайшей сессии Ассамблеи здравоохранения после вступления в силу поправки к настоящему Уставу, увеличивающей членский состав Исполкома с тридцати до тридцати одного, срок полномочий дополнительно избранного государства-члена по мере необходимости может сокращаться, что будет содействовать избранию, по крайней мере, одного государства-члена от каждой региональной организации ежегодно.

SPANISH TEXT

Artículo 24 - Sustitúyase por

Artículo 24

El Consejo estará integrado por treinta y una personas, designadas por igual número de Miembros. La Asamblea de la Salud, teniendo en cuenta una distribución geográfica equitativa, elegirá a los Miembros que tengan derecho a designar a una persona para integrar el Consejo, quedando entendido que no podrá elegirse a menos de tres Miembros de cada una de las organizaciones regionales establecidas en cumplimiento del Artículo 44. Cada uno de los Miembros debe nombrar para el Consejo una persona técnicamente capacitada en el campo de la salubridad, que podrá ser acompañada por suplentes y asesores.

Artículo 25 - Sustitúyase por

Artículo 25

Los Miembros serán elegidos por un periodo de tres años y podrán ser reelegidos, con la salvedad de que entre los once elegidos en la primera reunión que celebre la Asamblea de la Salud después de entrar en vigor la presente reforma de la Constitución, que aumenta de treinta a treinta y uno el número de puestos del Consejo, la duración del mandato del Miembro suplementario se reducirá, si fuese menester, en la medida necesaria para facilitar la elección anual de un Miembro, por lo menos, de cada una de las organizaciones regionales.

2. DECIDES that two copies of this resolution shall be authenticated by the signatures of the President of the Twenty-ninth World Health Assembly and the Director-General of the World Health Organization of which one copy shall be transmitted to the Secretary-General of the United Nations, depositary of the Constitution, and one copy retained in the archives of the World Health Organization;

3. DECIDES that the notification of acceptance of these amendments by Members in accordance with the provisions of Article 73 of the Constitution shall be effected by the deposit of a formal instrument with the Secretary-General of the United Nations, as required for acceptance of the Constitution by Article 79(b) of the Constitution.

Tenth plenary meeting, 17 May 1976  
A29/VR/10

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ORGANISATION MONDIALE DE LA SANTE

RESOLUTION  
DE LA  
VINGT-NEUVIEME ASSEMBLEE MONDIALE DE LA SANTE  
AMENDANT LA CONSTITUTION  
DE L'ORGANISATION MONDIALE DE LA SANTE  
(Articles 24 et 25)

Le 17 mai 1976 la Vingt-Neuvième Assemblée mondiale de la Santé a adopté la résolution ci-jointe amendant les articles 24 et 25 de la Constitution de l'Organisation mondiale de la Santé.

EN FOI DE QUOI nous avons signé le présent document.

FAIT à Genève, le vingt mai 1976, en deux exemplaires.

/Signé/

Harold Walter  
Le Président de la  
Vingt-Neuvième Assemblée  
mondiale de la Santé

/Signé/

H. Mahler  
Le Directeur général  
de l'Organisation mondiale  
de la Santé

La Vingt-Neuvième Assemblée mondiale de la Santé,

1. ADOPTE les amendements suivants aux articles 24 et 25 de la Constitution, les textes anglais, chinois, espagnol, français et russe étant également authentiques :

TEXTE ANGLAIS

Article 24 - Delete and replace by

Article 24

The Board shall consist of thirty-one persons designated by as many Members. The Health Assembly, taking into account an equitable geographical distribution, shall elect the Members entitled to designate a person to serve on the Board, provided that of such Members, not less than three shall be elected from each of the regional organizations established pursuant to Article 44. Each of these Members should appoint to the Board a person technically qualified in the field of health, who may be accompanied by alternates and advisers.

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These Members shall be elected for three years and may be re-elected, provided that of the eleven members elected at the first session of the Health Assembly held after the coming into force of the amendment to this Constitution increasing the membership of the Board from thirty to thirty-one the term of office of the additional Member elected shall, insofar as may be necessary, be of such lesser duration as shall facilitate the election of at least one Member from each regional organization in each year.



TEXTE CHINOIS

第二十四条

删去并代之以

执委会由三十一名会员国各指派一人组成。卫生大会应考虑到均衡的地域分配，选出有权指派一人参加执委会的会员国，但根据第四十条而设立的区域组织各自应至少有三个会员国当选。这些会员国应各指派一名具有卫生方面专业资历的人员参加执委会，该人员可由副代表及顾问随同参加。

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这些会员国当选任期为三年，并可连选连任，但在执委人数由三十人增至三十一人的组织法修正案生效后举行的第一次卫生大会上所选出的十一名成员中，所增选的一名成员在必要时，其任期将有所缩短，以便各区域组织每年至少有一个会员国当选。

TEXTE ESPAGNOL

Artículo 24 - Sustitúyase por

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TEXTE FRANCAIS

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## TEXTE RUSSE

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### Статья 24

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2. DECIDE que deux exemplaires de la présente résolution seront authentifiés par la signature du Président de la Vingt-Neuvième Assemblée mondiale de la Santé et celle du Directeur général de l'Organisation mondiale de la Santé, qu'un de ces exemplaires sera transmis au Secrétaire général de l'Organisation des Nations Unies, dépositaire de la Constitution, et l'autre conservé dans les archives de l'Organisation mondiale de la Santé;

3. DECIDE que la notification d'acceptation de ces amendements par les Membres conformément aux dispositions de l'article 73 de la Constitution s'effectuera par le dépôt d'un instrument officiel entre les mains du Secrétaire général de l'Organisation des Nations Unies, comme le prévoit l'article 79 b) de la Constitution pour l'acceptation de la Constitution elle-même.

Dixième séance plénière, 17 mai 1976

A29/VR/10

\* \* \*

I hereby certify that the foregoing text is a true copy of the resolution adopted by the twenty-ninth World Health Assembly at its tenth plenary meeting on 17 May 1976, amending articles 24 and 25 of the Constitution of the World Health Organization signed at New York on 22 July 1946, a duly authenticated copy of which is deposited with the Secretary-General of the United Nations.

*For the Secretary-General:*

*The Director of  
the General Legal Division,  
in charge of the Office of Legal Affairs,*

Je certifie que le texte qui précède est la copie conforme du texte de la résolution adoptée par la vingt-neuvième Assemblée mondiale de la santé à sa dixième séance plénière le 17 mai 1976, amendant les articles 24 et 25 de la Constitution de l'Organisation mondiale de la santé signée à New York le 22 juillet 1946, résolution dont une copie dûment authentifiée est déposée auprès du Secrétaire général de l'Organisation des Nations Unies.

*Pour le Secrétaire général :*

*Le Directeur de la Division  
des questions juridiques générales,  
charge du Service juridique,*



United Nations, New York  
23 June 1976

Organisation des Nations Unies, New York,  
le 23 juin 1976



Certified true copy IX.1 e)  
Copie certifiée conforme IX.1 (e)  
November 1998